

ITEM NO. 4

COURT NO. 4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CRL) No(s). 4752 OF 2017

(Arising out of impugned final judgment and order dated 15.06.2017 in AB No. 831 of 2017 passed by the High Court of Guwahati at Guwahati (the High Court of Assam, Nagaland, Mizoram and Arunachal Pradesh)

Sri Joy Sing Teron & Ors.

Petitioner(s)

VERSUS

The State of Assam

Respondent(s)

Date : 29/06/2017 The Petition was called on hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

(Vacation Bench)

For the Petitioner: Mr. R.S. Suri, Sr. Adv.
Mr. S. Bongohaja, Adv.
Mr. Varun Khanna, Adv.
Mr. M. Rahman, Adv.
Mr. Avinash Kumar, Adv.

For the Respondent:

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioners seeks leave to withdraw the petition with liberty to approach the trial court. Permission granted. Consequently the special leave petition is dismissed as withdrawn with the liberty to approach the trial court as may be advised in accordance with law.

(NEELAM GULATI)
COURT MASTER

(SHARDA KAPOOR)
ASSISTANT REGISTRAR